

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.281/MP/2023 along with IA No.71/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 seeking a declaration that the Petitioner is liable towards payment of transmission charges corresponding to the LTA quantum of 1495 MW only and for quashing of the invoice dated 1.8.2023 issued by the Central Transmission Utility of India Limited.
- Date of Hearing : **19.2.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Adani Power Limited (APL)
- Respondent : Central Transmission Utility of India Limited (CTUIL) and 3 Ors.
- Parties Present : Shri Hemant Singh, Advocate, APL
Shri Lakshyajit Singh, Advocate, APL
Ms. Lavanya Panwar, Advocate, APL
Shri Gajendra Singh, NLDC
Shri Debajyoti Majumdar, NLDC
Shri Alok Mishra, NLDC
Shri Yogeshwar, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Chitikena Abhijith, CTUIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and representative of the Respondents, CTUIL and NLDC, made their respective submissions in the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)